

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Special Leave to Appeal (Crl.) No(s). 6920/2019

(Arising out of impugned final judgment and order dated 14-05-2018 in CRLA No. 1037/2015 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ANIL KUMAR GUPTA

Respondent(s)

IA No. 155208/2021 - EXEMPTION FROM FILING O.T.

Date : 03-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Aman Lekhi, Ld. ASG
 Ms. Sonia Mathur, Sr. Adv.
 Mr. Rajan Kr. Chourasiya, Adv.
 Mr. Pranay Ranjan, Adv.
 Mr. Digvijay Dam, Adv.
 Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Barun Kumar Sinha, Adv.
 Mr. Rohit Amit Sthalekar, AOR

UPON hearing the counsel the Court made the following
O R D E R

List next week.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(NISHA TRIPATHI)
BRANCH OFFICER